

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, 23rd of December, 2021

S.O. 432 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Rajesh Bali, Naib Tehsildar attached with Crime Branch Jammu to be the Executive Magistrate who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Jammu.

By Order of the Government of Jammu and Kashmir

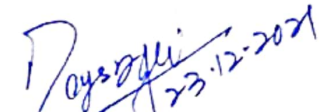
Sd/-
(Achal Sethi)
Secretary to Government,

No.LAW-Powr/14/2021-10

Dated :-23-12-2021

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Additional Deputy Commissioner (Adm) Jammu. This is with reference to his letter No.619-Rev-Adm-MF-21-2021 dated: - 18-12-2021
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S. O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Rayaz Ali Bhat)
Assistant Legal Remembrancer,

